

ITEM NO.16

COURT NO.13

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8594/2024

(Arising out of impugned final judgment and order dated 23-04-2024 in CRM No. 3990/2024 passed by the High Court Of Judicature At Patna)

MANNU SINGH

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ANR.

Respondent(s)

(IA No.140536/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.140535/2024-EXEMPTION FROM FILING O.T.)

Date : 15-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Basant R., Sr. Adv.
Mr. Amit Sharma, AOR
Mr. Ravi Kumar, Adv.
Mr. Kavinesh Rm, Adv.
Mr. Yuvraj Nangia, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing c/c of
the impugned judgment and official translation are
allowed.

Issue notice.

Dasti in addition.

Permission to serve standing counsel for the
State.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)